

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 42/(MAH)/2016

CORAM: Present: SHRI SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2017

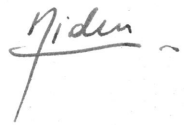
NAME OF THE PARTIES: Mrs Aneesha Dutta & Anr.

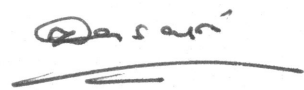
V/s.

M/s. Northbridge Capital Ltd. & Ashu Dutt

SECTION OF THE COMPANIES ACT: 397/398, 59 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Mr. Santosh Paul a/w Ms. Nidhi Singh i/b Vidhi Partners	Adv. for Petitioners	
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2.	Mr. Zair Ansari	Adv. for Respondents	
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Common Order

CA No.54 To 56/2016 & 15 To 23/2017/ in

TCP No.91 To 96/397-398 & 58/ NCLT/MB/MAH/2015

CP No. 42/397-398 & 59/NCLT/MB/MAH/2016

For the Respondent side despite of giving two occasions, has not filed reply second time. At the request of the Respondent side time for filing reply has been extended by one week and rejoinder if any, in 3 days thereof.

List this matter for hearing on 24.2.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)